



CNR: KAHC010440212026

NC: 2026:KHC:41145
CRL.P No. 9382 of 2026

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 5TH DAY OF AUGUST, 2026

BEFORE

THE HON'BLE MR. JUSTICE M.NAGAPRASANNA

CRIMINAL PETITION NO. 9382 OF 2026

BETWEEN:

HIMANI K.C.V.,
D/O. VEERENDRA K.C.V.,
AGED ABOUT 21 YEARS,
R/AT: RATHNA NILAYA,
KINGS STREET,
V. BHADRAPPA BADAVANE OLD TOWN,
CHALLAKERE,
CHITRADURGA - 577 522.

...PETITIONER

(BY SRI. RAJATH, ADVOCATE)

AND:

ENFORCEMENT DIRECTORATE,
REP. BY THE ASSISTANT DIRECTOR,
BANGALORE ZONAL OFFICE,
3RD FLOOR, B BLOCK,
B.M.T.C BUILDING,
SHANTHINAGAR,
K.H. ROAD,
BENGALURU - 560 027.

...RESPONDENT

(BY SRI. MADHU N. RAO, ADVOCATE)

Digitally signed by
PADMAVATHI B K
Location: High
Court of
Karnataka



CNR: KAHC010440212026

NC: 2026:KHC:41145
CRL.P No. 9382 of 2026

THIS CRL.P IS FILED U/S.439(1)(b) (FILED U/S.483(1)(b) BNSS) OF CR.P.C PRAYING TO MODIFY THE BAIL CONDITIONS IMPOSED IN ORDER DATED 04.04.2026 IN CRL.MISC.5423/2026, PASSED BY HONBLE COURT AND CONSEQUENTLY REMOVE THE CONDITION IMPOSED IN PARA 33(5) OF THE SAID ORDER OF 04.04.2026.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: **HON'BLE MR. JUSTICE M.NAGAPRASANNA**

ORAL ORDER

Heard the learned counsel, Sri. Rajath appearing for the petitioner and learned counsel, Sri. Madhu N. Rao representing the respondent - the Enforcement Directorate.

2. This Court, owing to the impending urgency or the right of the petitioner to travel beyond the jurisdiction being curtailed, this Court, on 31.07.2026, had passed the following order:

" Learned counsel Sri. Madhu.N.Rao appearing for the respondent files his objections.

The only prayer for the present by the learned counsel for the petitioner is that the petitioner be



CNR: KAHC010440212026

permitted to travel at least within the shores of the Nation, not beyond the shores of the Nation, as the concerned Court has directed that the petitioner shall not leave the jurisdiction of the Court.

In the light of the said submission, the petitioner is at liberty to travel anywhere in the Country without permission, but if has to travel beyond the shores of Nation, it cannot be without prior permission from the competent Court of law.

It does not mean that the petitioner would not cooperate with the investigation. The petitioner shall continue to cooperate with the investigation.

List the matter on **05.08.2026** in the **fresh matters list."**

3. Learned counsel appearing for the petitioner submits that he be reserved liberty to knock at the doors of this Court or the concerned Court, if the petitioner is wanting to travel beyond the shores of the Nation and would submit that the petition be disposed reserving such liberty.

4. Learned counsel appearing for the petitioner would submit that the petitioner is neither an accused nor the witness. Therefore, the proceedings must not be permitted to be continued.



CNR: KAHC010440212026

NC: 2026:KHC:41145
CRL.P No. 9382 of 2026

5. Even the learned counsel appearing for the respondent would seriously dispute the said position. Be that as it may.

6. Learned counsel appearing for the petitioner would restrict his submission for preserving liberty to the petitioner to knock at the doors of the appropriate *fora* in the event he would want to travel beyond the shores of the Nation.

In that light, reserving such liberty, the petition stands disposed.

Sd/-
(M.NAGAPRASANNA)
JUDGE

SJK
List No.: 2 Sl No.: 30